

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 684 of 2020

IN THE MATTER OF:

Mohan Lal Dhakad

...Appellant

Versus

BNG Global India Ltd.

...Respondent

Present: -

**For Appellant: Mr. Avinash Bhati, Mr. Pervinder and Mrs. Ranjana Roy
Gawai, Advocates.**

For Respondent: None

ORDER
(Virtual Mode)

27.11.2020 Let the requisite alongwith process fee to be filed by the Appellant within three days from today for issuing notices to the Directors of the Respondent (Corporate Debtor) returnable in 3 weeks by **05th January, 2021**.

The Office of the Registry is permitted to receive the requisites etc.

Also Appellant side is directed to send notice to the Directors of the Respondent (CD) through email.

Besides this, Learned Counsel for the Appellant is required to file copy of Form 32 (Master Data) of MCA in respect of three Directors of the Respondent (CD) in the form of 'Paper Book' before the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

SC/ nn/